

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 212 OF 2018**

**Dated: 25<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Distribution Co. Ltd. .... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Rimali Batra

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee  
Ms. Raveena Dhamija for R-2

**ORDER**

Keeping the issue of maintainability, we direct Respondents to file reply within four weeks, i.e. on or before 23-10-2018 with advance copy to the other side so as to enable the Appellant to file rejoinder within three weeks, thereafter, i.e. on or before 13-11-2018 with advance copy to the other side.

List the matter on **19-11-2018**.

**(S.D. Dubey)  
Technical Member**

*tpd/kt*

**(Justice Manjula Chellur)  
Chairperson**